

(Open Court)

Central Administrative Tribunal, Allahabad Bench, Allahabad

O.A. No.330/00664/2020

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Hon'ble Mr. Navin Tandon, Member (A)

This the 1st day of December, 2020.

Kripa Shankar Paliwal aged about 45 years s/o late Karun Shanker Paliwal, resident of 12 Buxi Kurd Aaraganj, Allahabad.

Applicant

By Advocate: Sri M.K. Upadhyaya

Versus

1. Union of India through the Regional Director, Government of India, Ministry of Corporate Affairs, office of the Regional Director (Northern Region) B-2 Wing, 2nd Floor, Pt. Deendayal Antodaya Bhawan, CGO Complex, New Delhi.

2. The Joint Director, Government of India, Ministry of Corporate Affairs, Office of the Regional Director (Northern Region) B-2 Wing, 2nd Floor, Pt. Deendayal Antodaya Bhawan, CGO Complex, New Delhi.

3. The Registrar of Companies Assistant, Official Liquidated, Uttrakhand, Dehradun.

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Respondents

By Advocate: Sri M.K. Sharma proxy for Sri Chakrapani Vatsyayan.

ORDER

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Heard Learned counsel for the applicant, learned counsel for respondents and perused the record.

2. At the very outset, learned counsel for applicant submitted that applicant will be satisfied, if a direction is given to the respondents concerned, who is competent authority to decide his pending representation dated 22.9.2020 (**Annexure A-14 to the O.A.**), by a reasoned and speaking order within a time bound manner.

3. Learned counsel for respondents has no objection against the limited prayer made by the learned counsel for applicant.

4. Considering the limited prayer made by the learned counsel for applicant, no fruitful purpose will be served in keeping this O.A. pending and it is disposed of finally at the admission stage, with a direction to the competent authority from amongst the respondents, to decide the representation dated 22.9..2020 (**Annexure No. A-14 to the O.A.**) by a reasoned and speaking order, within a period of two months from the date of receipt of certified copy of this order.
5. The order so passed shall be communicated to the applicant without any delay.
6. With the aforesaid direction, O.A. is finally disposed off.
7. It is made clear that we have not expressed any opinion on the merit of the case.
8. No order as to costs.
9. Hon'ble Mr. Navin Tandon, Member (A) has consented to this order during virtual hearing in open court.

(Navin Tandon)
Member (A)

(Justice Vijay Lakshmi)
Member (J)

HLS/-